

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (CrI) No(s).2121/2013
(From the judgement and order dated 12/10/2012 in CRLA No.6813/2006
of The HIGH COURT OF JUDICATURE AT ALLAHABAD)

SUBHASH SINGH

Petitioner(s)

VERSUS

STATE OF U.P
(With appln(s) for bail and office report)

Respondent(s)

WITH SLP(CrI) NO. 3062 of 2013
(With appln(s) for bail and office report)

Date: 28/10/2013 These Petitions were called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE A.K. PATNAIK
HON'BLE MR. JUSTICE JAGDISH SINGH KHEHAR

For Petitioner(s) Mr. S.S. Kulshrestha, Sr. Adv.
Mr. A.S. Kulshrestha, Adv.
Mr. Lalit Kumar, Adv.
Mr. Haresh Vardhan, Adv.
Mr. S.P. Sharma, Adv.
Mr. Harshvir Pratap Sharma, Adv.
Mr. M.K. Misra, Adv.
Mr. Naresh Kumar, Adv.

For Respondent(s) Mr. Vivek Vishnoi, Adv.
Mr. M.R. Shamshad, Adv.
Mr. Abhishek Sharma, Adv.

UPON hearing counsel the Court made the following
O R D E R

Leave granted.

We have heard learned counsel for the parties on the prayer for
bail and we are of the considered opinion that the appellants in the
two cases should be released on bail pending disposal of the appeals.

We accordingly direct that the appellants Subhash Singh and
Ravindra Yadav shall be released on bail to the satisfaction of the
Trial Court.

(G. SUDHAKARA RAO)
COURT MASTER

(SHARDA KAPOOR)
COURT MASTER